

eCommittee Newsletter

(For Internal Circulation Only)

November 2016



eCommittee Supreme Court of India

website: <http://sci.nic.in/e-committee.htm>

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Meeting of the eCommittee held on 8th November, 2016

Meeting of the eCommittee was held on 8th November, 2016 and following important decisions were taken:

1. It was resolved in principle to approve proposal of Indian Institute of Management, Bangalore, for '**Three days training programme** on 'Project Management' for Central Project Coordinators of High Courts, or other nominees involved in eCourts Mission Mode Project as part of its executive education programme and recommended that 35 participants including Members of eCommittee and nominee of DoJ, if any, be imparted the training. Training Module to be finalised after discussions with the eCommittee.
2. It was resolved in principle to approve the **integration of system delivering eServices with Rapid Assessment System (RAS)**, to prompt users for feedback electronically and also facilitate analysis of feedback and generation of reports in improving service delivery. However, the Committee was of the view that the questionnaire in the feedback form proposed by the National eGovernance Division be redesigned to be more purposive with the approval of the eCommittee.
3. Suggestions received from few High Courts to the **Memorandum of**

Understanding to be signed by the Government of India, State Government and the High Court of the State concerned for effective implementation of the Phase-II of eCourts Integrated Mission Mode Project (MMP) were discussed and decisions were taken on the suggestions.

4. It was resolved that NIC will give suggestions, if any, to the proposed specifications and maximum estimated price of the laptops for Judicial Officers (JOs) performing judicial or non-judicial/administration duties, UPS for Courts and Video Conference Facility.
5. The Committee was informed that earlier manpower description, qualification and skill set requirement were specified on the basis of the manpower description of NICSI. At present the existing manpower description of NICSI is not matching with the manpower description prescribed by the eCommittee. The Committee considered the prevailing manpower description of NICSI and the cost for that manpower, and resolved to approve that the High Courts may engage technical manpower as per existing manpower description of NICSI.
6. (a) Regarding Process Re-engineering Reports received from the High Courts and model reports received from the Registrar Generals of the High Courts pursuant to decision taken in the workshop conducted on 10th June 2016 at Vigyan Bhawan New

Delhi under the Chairmanship of **Hon'ble Mr. Justice Madan B. Lokur**, Judge, Supreme Court of India and Judge Incharge of eCommittee, the Committee was of the view that beginning of process re-engineering be made by suggesting incorporating rules for ICT enablement of the Court processes. It was decided that rules relating to the ICT enablement in Courts have to be identified to create separate set of rules. The model rules for ICT related topics like **electronic filling, recording of evidence through video conference, electronic evidence, serving of summons** etc to be suggested as a first step for process re-engineering. These rules may be common for all the High Courts. It was also decided that the draft model rules be shared with NIC for their technical suggestions.

(b) The Committee also resolved to request **Hon'ble Dr. Justice S. Muralidhar**, Judge, Delhi High Court, who is one of the members of the committee of Hon'ble Judges of High Court of Punjab & Haryana and High Court of Delhi constituted as per the decisions of Chief Justices' Conference 2016, for suggesting model rules for preservation of electronic evidence, to give his suggestions to the Sub Committee for preparing model rules for ICT enablement of the Court processes.

(c) The Committee resolved that the Sub Committee already constituted for

suggesting Common Case Types, Adjournment Types, Purpose Types and Disposal Types may be requested, in future, to suggest incorporating rules for ICT enablement of Court processes after they have successfully discharged the responsibility placed on it for suggesting Common Case Types, Adjournment Types, Purpose Types and Disposal Types.

7. The Committee discussed the connectivity issue and resolved that a pilot project be carried out at small, medium and large court complexes or at District Courts and Taluka Courts. It was resolved to find **optimum bandwidth requirement for connectivity** enabling for online movement of documents. The NIC was requested to carry out a pilot project and to submit its report to the committee.

8. The Committee discussed the issue of cloud connectivity and resolved that a pilot project be carried out at small, medium and large court complexes or at District Courts and Taluka Courts. It was also resolved that **Proof of Concept (POC)** be created for implementation of Cloud Infrastructure and to find optimum bandwidth requirement for the cloud infrastructure. NIC was requested to carry out the pilot project and to submit its report to the committee. The committee was informed that till the implementation of cloud infrastructure, the servers which were provided are to be maintained properly

since they are very crucial for providing services to public. The NIC requested the committee to reconsider its decision about the maintenance of existing servers at Districts.

9. It was resolved in principle to approve to develop a software module to monitor the management of process services and to develop a **ePOD (eProof of Delivery) mobile application** with capability of capturing of GPS, photos and signature. The Committee was informed that the High Court of Madhya Pradesh has already created one software application for management of process serving services and android mobile application which can be integrated with the software application. **Hon'ble Mr. Justice Badar Durrez Ahmed** informed that as per practice directions issued by the Delhi High Court, Proof of Delivery (POD) is delivered to the Court electronically. The Committee requested NIC, Pune team to examine the same and give his report to the Committee.
10. The Committee discussed the feedback received from the High Court of Maharashtra. The **masking facility** in the case information system of all the family courts in Maharashtra is being utilized. The Committee resolved to send a short note to all the High Courts informing the masking facility available in CIS 2.0 and to make use of it for the data of Family

Courts. The High Court of Bombay has suggested to make a provision in CIS software to provide secure access to the litigants to their judgments and orders through one time password (OTP) on mobile registered in the respective data of cases of the litigants. The NIC suggested to send judgements/orders through the registered email address to the litigants. The NIC Pune, was requested to consider these suggestions and to submit a report.

11. The eCommittee had resolved in its meeting of 12th July 2016 that DoJ may take steps with regard to issuing advertisements in the local newspapers giving publicity to the eCourts Project. The DoJ informed that DAVP was approached for which an estimate of Rs. 5 Crore has been given by DAVP to DoJ. The content of the publicity and text of advertisement will be shared by the DoJ with the eCommittee.

Release of funds to High Courts for implementation of decentralized components of Phase II of eCourts Project

Sanction of the President of India was conveyed for incurring an expenditure of Rs. 29.2561 Crores (Rupees Twenty Nine Crores Twenty Five Lacs and Sixty One Thousand Only) during 2016-2017 (Plan) to be paid to High Courts for implementation of decentralized activities of Phase-II of eCourts Project. The High Court wise break-up of funds

being released as per the recommendation of the eCommittee of the Supreme Court of India is as under :

Sr. No.	High Court	Amount (In Cr.)
1	Registrar General, High Court of Calcutta	7.6678
2	Registrar General, High Court of Delhi	4.3523
3	Registrar General, High Court of Himachal Pradesh	1.5954
4	Registrar General, High Court of Orissa	5.5055
5	Registrar General, High Court of Patna	10.1351
	Total	29.2561

Nominations invited from 23 High Courts for Fifth and Sixth Screening Course on Cyber Laws, Cyber Crimes and Electronic Evidence to be held at **Sardar Vallabhbhai Patel National Police Academy, Hyderabad**. This training is being imparted to address the rapid increase in Cyber Crimes and complexity involved in some of them. This Fifth and Sixth Screening Course is to be conducted on 5th to 7th December 2016 and 8th to 10th December 2016, respectively.

Hon'ble the Chief Justice of India has been pleased to appoint **Shri Yashwant Anand Goswami**, a Judicial Officer serving as Deputy Registrar at High Court of Bombay (Appellate

Side) as Member [Project Management], on deputation basis, initially for a period of one year with effect from the forenoon of 28th November 2016 in the eCommittee.

Meeting of the Sub Committee to suggest Common Case Types, Adjournment Types, Disposal Types and Purpose Types

The third meeting of the Sub Committee was held on 28th November 2016 at 11.30 am. The meeting was attended by Mr. Justice Vedpal, Judge (Retd.), Allahabad High Court, Mr. Justice G.M. Akbarali, Judge (Retd.), High Court of Madras and Umesh Sharma, District Judge (Retd.), Rajasthan.

Shri Ashish J. Shirandhonkar, Technical Director, NIC, Pune also participated in the meeting through video conferencing facility.

The Sub Committee tentatively suggested Common Case Types and resolved to meet again on 14th December 2016 at 11.30 am to suggest Common Disposal Types, Common Adjournment Types and Common Purpose Types.

Status of Utilization (Phase II of e-Courts Project) as on 30th November 2016

Sr.No.	High Court	Total Fund Utilized (in Crore)
1	Bombay	29.26
2	Chhattisgarh	3.13

Sr.No.	High Court	Total Fund Utilized (in Crore)
3	Gauhati- Assam	4.1
4	Gauhati – Mizoram	0.55
5	Gauhati – Nagaland	0.75
6	Himachal Pradesh	1.3
7	Jammu & Kashmir	2.14
8	Kerala	3.45
9	Madras	12.45
10	Manipur	0.43
11	Orissa	3.18
12	Patna	7.28
13	Punjab & Haryana	11.14
14	Rajasthan *	7.99
15	Sikkim	0.18
16	Tripura	0.97
	Total	88.28

* Provisional Utilization Certificate

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Meeting of the Sub-Committee to suggest Common Case Types, Purpose Types, Adjourment Types and Disposal Types.

The fourth meeting of Sub-Committee was held on 14th December 2016 in the office of eCommittee. The meeting was attended by Mr. Justice Vedpal, Judge (Retd.), Allahabad High Court, Mr. Justice G.M. Akbarali, Judge (Retd.), High Court of Madras and Umesh Sharma, District Judge (Retd.), Rajasthan. After detailed discussions, the Sub-Committee arrived at tentative Adjourment Types, Purpose Types and Disposal Types. The proposed common types were sent to Mr. Ashish Shiradhonkar, Technical Director, NIC, Pune, for his views and suggestions, if any. The Sub-Committee resolved to meet again on 10th January 2017 to finalize the Common Case Types, Purpose Types, Adjourment Types and Disposal Types.

Funds Requisition for Solar Energy

The Government's Sanction Order dated 14th August 2015 for Phase-II of eCourts Mission Mode Project provides for Solar Energy at 5% Court Complexes in the country. Detailed Project Reports (DPRs) for installing Solar Plants were invited from all the High Courts. The eCommittee has already taken a decision on 12th July 2016 that Rs. 15 lacs per Court Complex, as referred in the Expenditure Finance Committee (EFC) Note on Funds Estimate, can be considered for disbursement to

all the High Courts subject to the following conditions:

- A) That the DPR along with funds estimate is received from the High Court
- B) That if the funds requirement of a particular Court Complex exceeds ₹ 15 lakh, the balance amount additionally required should be committed to be provided by the State Government.
- C) It should be ensured by the concerned High Court that the balance funds (if any) will be provided by the State Government.

The amount of Rs. 15 lakh would be released only on receipt of this commitment.

eCommittee has received certain Detailed Project Reports from High Courts where project cost has been estimated by taking into account Central Finance Assistance (CFA) from Ministry of New and Renewable Energy. However, some communications were received from Central Project Co-ordinators suggesting that no CFA is applicable for any type of Government Building, Government Institution, Government Organizations including PSUs. eCommittee has requested for clarification from Ministry of New and Renewable Energy.

Funds requirement as on 13th December 2016 for Solar Power Plants was sent to the Department of Justice for release of Rs. 720.57 lacs for installing Solar Power Plants at 51 locations. The details of the fund requisitions

for Solar Power Plants are as under:

S. No.	High Court	Identified Locations as per DPR	Total amount to be released (Lacs)
1.	Bombay	25	375
2.	Chhattisgarh	6	57.54
3.	Gauhati - Assam	6	90
4.	Himachal Pradesh	2	30
5.	Jammu & Kashmir	5	75
6.	Punjab & Haryana	6	90
7.	Sikkim	1	3.03
Total		51	720.57

Training Programme on Cyber Law, Cyber Crime and Electronic Evidence

Three Days Training Programme on Cyber Law, Cyber Crime and Electronic Evidence was conducted at Sardar Vallabhbhai Patel National Police Academy, Hyderabad, from 5th to 7th December 2016 and 8th to 10th December 2016 where 24 and 25 Judicial Officers participated in the training programme respectively. The purpose of this training is to short-list Judicial Officers who have the capacity to be trained as trainers after going through extensive advance training on Cyber Law, Cyber Crime and Electronic Evidence to be held in early 2017.

The Police Academy has requested eCommittee to send the names of short-listed

Judicial Officers for extensive and advanced training so that they are trained as Master Trainers. The Academy has also sought inputs of the eCommittee for subject matter to be included in the extensive training programme.

Nomination of Dr. (Mrs.) Swati P. Sardesai, Ex-DDG, NIC, Pune, as Honorary Consultant to eCommittee

Case Information System, National Core (CIS – NC) 1.0 as well as Case Information System 2.0 were prepared and successfully executed by the team of NIC, Pune under the stewardship of Dr. (Mrs.) Swati P. Sardesai, DDG, NIC, Pune.

Recently, the eCourts website was improved and replaced by a new eCourts website which is in operation at present. There are several new and useful features in the new website. The said improvements of the website were made under the able guidance of Dr. (Mrs.) Swati P. Sardesai. She has also made immense contribution towards Change Management Programme.

Dr. Sardesai has superannuated on 30th November 2016. Considering her knowledge and experience as DDG, NIC her services were thought to be useful to the eCommittee, for carrying forward change management programme, finalizing specifications of hardware, technological advances and for laying down guidelines for various schemes

and programmes for future also. The Hon'ble Chairman, eCommittee, was pleased to appoint Dr. (Mrs.) Swati P. Sardesai, Ex-DDG, NIC, Pune, as Honorary Consultant on 13th December 2016 . She would be provided Travel Allowance whenever she travels from Pune to Delhi or any other place as requested by eCommittee.

New Version of eCourts Website **(http://www.ecourts.gov.in/ecourts_home/) :-**

NIC, Pune has introduced new version of eCourts website. The said website was opened for public on 17th December 2016. After its satisfactory and seamless operation, the same would be inaugurated formally at a later stage. Highlights of the new website are as under :

Highlights of the new web site version

Technical Changes

1. Latest UI Features:

The web site is developed considering the latest trends and features in UI Development.

2. Responsive Web Design:

Responsive web design makes the page look good on all devices, such as computer, tab, mobile etc.

3. Single Page Application(SPA)

Single-Page Applications (SPAs) are Web apps that load a single HTML page

and dynamically update that page as the user interacts with the app. SPAs use AJAX and HTML5 to create fluid and responsive Web apps, without constant page reloads.

4. It is lighter version in respect to images size and response of search result.
5. GIGW Standards followed while development of Web Site.
6. The website is visually impaired friendly as it complies with web content accessibility guidelines version 2.0 (WCAG2.0) level AA of World Wide Web consortium (W3C).

Functional Changes

7. On main page user can view following counts
 - District & Taluka Courts
 - Pending Cases
 - Orders / Judgements
 - Cases Listed Today
8. New search option - **Search case by CNR number** – is provided for the user which by-pass all selection criteria and provides search of the case by country wide unique CNR number
9. In the new web site, there is no need to select the Court Complex for every search tab. It needs to be selected only once.

10. Alpha numeric captcha (which is also accessible friendly) has been implemented for security purpose.

Training Programme on Project Management for Central Project Coordinators of High Courts or other nominees involved in eCourts Mission Mode Project

The eCommittee in its meeting held on 8th November 2016 has accepted in principle the proposal of Indian Institute of Management, Bangalore for three days training programme on Project Management for Central Project Coordinators of High Court or other nominees involved in eCourts Mission Mode Project as part of its Executive Education Programme. The eCommittee has approved in principle that the three days training programme would be for Central Project Coordinators of High Court, Members of eCommittee and nominees of Department of Justice, if any. Now, IIM, Bangalore has called for nominations for the training programme. The proforma which is to be sent to IIM, Bangalore will be sent to all the Central Project Coordinators for seeking nominations from their High Court for the training programme.

Status of Memorandum of Understanding as on 31st December 2016

The status of Memorandum of Understanding(s) between the Government of

India and the State Government and the High Court concerned for ownership/taking on stock of hardware, maintenance, replacement etc. executed as on 31st December 2016 is as follows:

S.No.	High Court	State
1.	Allahabad	Uttar Pradesh
2.	High Court of Judicature at Hyderabad	Andhra Pradesh
3.	Bombay	Goa
4.	Chhattisgarh	Chhattisgarh
5.	Gujarat	Gujarat
6.	Himachal Pradesh	Himachal Pradesh
7.	Karnataka	Karnataka
8.	Madhya Pradesh	Madhya Pradesh
9.	Manipur	Manipur
10.	Madras	Puducherry
11.	Meghalaya	Meghalaya
12.	Orissa	Odisha
13.	Patna	Bihar
14.	Punjab & Haryana	Chandigarh
15.	Punjab & Haryana	Haryana
16.	Punjab & Haryana	Punjab
17.	Rajasthan	Rajasthan
18.	Sikkim	Sikkim
19.	High Court of Judicature at Hyderabad	Telangana
20.	Calcutta	West Bengal

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4	Gauhati – Mizoram	0.55
5	Gauhati – Nagaland	0.75
6	Himachal Pradesh	1.3
7	Jammu & Kashmir	2.14
8	Kerala	3.48
9	Madhya Pradesh	7.36
10	Madras	12.45
11	Manipur	0.43
12	Orissa	4.34
13	Patna	7.28
14	Punjab & Haryana	11.89
15	Rajasthan *	7.99
16	Sikkim	0.18
17	Tripura	0.97
	Total	97.60

* Provisional Utilization Certificate

Status of Data Migration on CIS 2.0 in the country as on 3rd January 2017

Sr. No	State	Number of Establishments			Progress %
		Total	Yet to be Migrated into CIS 2.0	Migrated in CIS 2.0	
1	Andaman and Nicobar	4	4	0	0.00
2	Andhra Pradesh	269	269	0	0.00
3	Assam	111	21	90	81.08
4	Bihar	117	15	102	87.18
5	Chandigarh	3	0	3	100.00

Sr. No	State	Number of Establishments			Progress %
		Total	Yet to be Migrated into CIS 2.0	Migrated in CIS 2.0	
6	Chhattisgarh	120	0	120	100.00
7	Delhi	33	0	33	100.00
8	Diu and Daman	2	0	2	100.00
9	DNH at Silvassa	1	0	1	100.00
10	Goa	16	0	16	100.00
11	Gujarat	335	0	335	100.00
12	Haryana	131	0	131	100.00
13	Himachal Pradesh	90	0	90	100.00
14	Jammu and Kashmir	26	3	23	88.46
15	Jharkhand	88	38	50	56.82
16	Karnataka	429	13	416	96.97
17	Kerala	347	66	281	80.98
18	Madhya Pradesh	42	0	42	100.00
19	Maharashtra	618	0	618	100.00
20	Manipur	20	13	7	35.00
21	Meghalaya	7	0	7	100.00
22	Mizoram	9	5	4	44.44
23	Orissa	227	56	171	75.33
24	Punjab	150	0	150	100.00
25	Rajasthan	698	89	609	87.25
26	Sikkim	10	0	10	100.00
27	Tamil Nadu	465	25	440	94.62
28	Telangana	144	129	15	10.42
29	Tripura	35	0	35	100.00
30	Uttar Pradesh	410	172	238	58.05
31	Uttarakhand	86	12	74	86.05
32	West Bengal	237	165	72	30.38
	Total	5280	1095	4185	79.26